

In The Central Administrative Tribunal Jaipur Bench, Jaipur

C.P 10/98

OA./TA/MP No

Kalla Ram Dhanka Versus

Sh.D.M. Dass

Date of Order

Orders

11.12.200

Mr.P.V.Calla - Counsel for the petitioner.

Mr.V.S.Gurjar - Counsel for respondents.

Mimasing Mimasing yer shugar The learned counsel for the petitioner submits that vide orders dated 10.7.2000 and 15.9.2000, the applicant was offered appointment on casual basis. In view of the job offered to the applicant on casual basis, we do not find any ground to proceed in this Contempt Petition. Therefore, this Contempt Petition is dismissed and notices issued against the alleged contemner are hereby discharged.

(A.P.Nagrath)
Member(A).

(S.K.Agarwal) Member (J).

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